

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1415 of 2019**

**IN THE MATTER OF:**

**Mr. Narayan Singh Pathania**

**...Appellant**

**Versus**

**Valuelabs LLP & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Samudra Sarangi, Ms. Srishti Khare,  
Ms. Neha Nagpal and Ms. Nikita Barman, Advocates.**

**For Respondent: Mr. Ankur Goel, Advocate.**

**ORDER**  
**(Virtual Mode)**

**04.09.2020** At request of the Appellant side, the matter is adjourned to  
**10<sup>th</sup> September, 2020** as 'Part Heard'.

The Registry is directed to List the matter before the appropriate Bench after obtaining necessary orders from the Hon'ble Acting Chairperson.

Till then, the interim order passed earlier shall continue.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

R N/ Kam.